

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:3455  
ANSWERED ON:15.12.2005  
CONSTRUCTION OF RESIDENTIAL COMPLEX  
Tripathy Shri Braja Kishore

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether despite several directions issued by the Supreme Court for banning on mining in Aravallis, the DRDO flattered Aravallis for its residential complex in Nausena Bagh, Delhi;
- (b) if so, the details in this regard alongwith the reasons therefor;
- (c) the steps taken by the Government in this regard; and
- (d) the estimated construction cost of the said residential complex?

**Answer**

MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

- (a) No, Sir. The ownership of the land is with Director General Defence Estates (DGDE). The project has been undertaken by DRDO for the residential accommodation of DGDE and not for DRDO. Accordingly, foundation work had commenced, which is general levelling of the ground in terraces.
- (b) & (c): There has been no activities of mining by DRDO and as such there has been no violation of Supreme Court directions.
- (d) The proposed residential complex is estimated to cost Rs. 601.22 lakh.